

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.230
CP/41(AHM)2023

Proceedings under Section 241 of Co. Act, 2013

IN THE MATTER OF:

Rohan Yogeshkumar Bhatt

.....Applicant

V/s

Bigspoon Foods Pvt. Ltd. & Ors.

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: None

For the RoC

: Ms. Vipal Solanki, Company Prosecutor
(Respondent No. 4)

ORDER
(Hybrid Mode)

Neither the applicant is present nor has any service report, as ordered on 16.05.2024, been filed physically. However, respondent No. 4, Ms. Vipal Solanki, Company Prosecutor, appeared today and stated that the report has been filed in this matter on 10.07.2024, vide inward diary No. D-349. The same is taken on record.

Learned Company Prosecutor for the RoC further submits that, against the respondent company, M/s. Bigspoon Foods Pvt. Ltd. inspection has been ordered in terms of Section 206(5) of the Companies, Act by the Ministry of Corporate Affairs. A copy of the said order issued by the Ministry of Corporate Affairs through RD, North Western Region, is annexed to this report as Annexure-C, dated 20.03.2024.

Let rejoinder, if any, be filed by the Counsel for the applicant.

Re-list for hearing / dismissal on 12.09.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)